

Indo-Pakistan Copyright Agreement

*3. **Shri D. C. Sharma:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 623 on the 27th August, 1958 and state the progress made in regard to the signing of agreement between the Governments of India and Pakistan to protect the copyrights of authors, poets, composers and film-producers?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): Pakistan Government's reply is still awaited.

Shri D. C. Sharma: May I know if the Government had received any representations from authors, poets and film producers that the copyright had been infringed in Pakistan and if so, has the Government done anything to protect their copyrights.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Complaints were, if I may say so, made on both sides, in India and Pakistan about the infringement of copyright. Originally, it was the Pakistan Government that addressed us on the subject that we might have an agreement. Thereafter we said we would agree but we waited for the passage of the Indian Copyright Act by Parliament. As soon as that was passed, we wrote to the Pakistan Government on the subject and we have had no proper reply yet to that communication.

Shri Ansar Harvani: May I know if the Government is aware that the works of Maulana Abul Kalam Azad which are going to be published by the Sahitya Akadami had already been published freely in Pakistan.

Shri Jawaharlal Nehru: I believe it has been published.

Shri Sree Narayan Das: May I know whether Pakistan is a party to the international convention regarding this subject?

Shri Jawaharlal Nehru: I am not aware of it.

Dandakaranya Scheme for Displaced Persons from East Pakistan

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Shri Barman:
Shri D. C. Sharma:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri S. M. Banerjee:
Shri Tridib Kumar Chaudhuri:
*4. Shri Bimal Ghose:
Shri Panigrahi:
Shri Halder:
Shri P. K. Deo:
Shri B. C. Prodhan:
Shri V. C. Shukla:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the replies given to Starred Question No. 219 on the 19th August, 1958 and to Unstarred Question No. 1482 on the 4th September, 1958 and state:

(a) the progress made in the setting up of the Dandakaranya Development Authority for the administration of the Dandakaranya Scheme;

(b) the progress made in the reclamation work under the Scheme;

(c) the number of displaced persons now living in transit camps who have expressed their willingness to be rehabilitated in Dandakaranya area;

(d) the arrangements made for their rehabilitation in the Dandakaranya area; and

(e) the number so far rehabilitated under the Scheme?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) The Dandakaranya Development Authority has since been set up.

(b) The first village of Pharasgaon has been constructed and about 200/300 acres have been reclaimed. Movement of other reclamation units from various places to Dandakaranya is due to start soon.